

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 20th April, 1953

The House met at a Quarter Past Eight of the Clock.

[Mr. Speaker in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

MOTION FOR ADJOURNMENT

POLICE FIRING IN HUBLI

Mr. Speaker: I have received notice of an adjournment motion which is inadmissible on various grounds. It puts forth more than one issue. As I have stated, it is so obviously out of order that, but for the strong desire of the hon. Member that I should refer to it in the House and then withhold my consent, I should not have referred to it here. The most important point seems to be the police firing in Hubli which took place yesterday. Obviously it is a matter for the Bombay State. It is their concern and the hon. Member should do well in raising the point there. I do not propose to give my consent to this motion.

Shri M. S. Gurupadaswamy (Mysore): I have got a submission to make.

Mr. Speaker: No submission.

Shri M. S. Gurupadaswamy: It is an important submission.
98 P.S.D.

Mr. Speaker: No submission. I am very clear on this point.

Shri M. S. Gurupadaswamy: Firing is only incidental.

Mr. Speaker: We cannot go back into the whole history of this. We cannot discuss things which have been going on for months together. It must be some recent incident. I have given my ruling and expressed my views on the subject and I do not think any further discussion is necessary.

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that Shri N. Sathianathan, M.P., completed 65 days of continuous absence on the 5th April, 1953 and thereafter attended the meetings of the House on the 6th and 7th April, 1953. He has now sent an application for leave of absence which briefly reads as follows:—

"I would request the hon. Members of the House of People through you to condone such lapse on my part on account of the circumstances set out below:—

Since I was completely absorbed and preoccupied in the conduct of my election case from December 1952 to April 1953, I was unable to attend the House and the lapse, if any aforesaid occurred.

I therefore regret my absence from the House without its leave and I request that in the above circumstances the above lapse may be condoned by the hon. Members of the House."

Is it the pleasure of the House to accept it or reject it?

Several Hon. Members: Yes.

The Minister of Defence Organisation (Shri Tyagi): What is the rule